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SLP(C)No. 14556 OF 2000

ITEM No.1

Court No. 9

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.14556/2000

(From the judgement and order dated 13/07/2000 in LPA 536/99
of The HIGH COURT OF PATNA AT RANCHI)

EMPLOYERS, MGMT. OF CENTRAL P. & D. INST. LTD

Petitioner (s)

VERSUS

UNION OF INDIA & ANR.

Respondent (s)

(office report on default)

Date : 03/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s)

Mr. Ajit Kumar Sinha, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

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Learned counsel for the petitioner prays for and is granted three weeks' time to take steps for substituted service of notice on respondents failing which the SLP will stand dismissed without further reference of the Court.

(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master